

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6749

ANSWERED ON:10.05.2005

BAR GIRLS OF MAHARASHTRA

Ahir Shri Hansraj Gangaram; Mohite Shri Subodh; Owaisi Shri Asaduddin

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Bar girls from Maharashtra have requested the National Commission for Women to take up the matter regarding imposition of ban on their performance in dancing bars etc. in the State;
- (b) if so, whether the National Commission for Women and National Human Rights Commission have taken up the matter;
- (c) if so, the details in this regard;
- (d) whether National Commission for Women and National Human Rights Commission have requested the State Government to make alternative arrangements for the employment of the persons affected after such ban;
- (e) if so, the reaction of the State Government thereto; and
- (f) the remedial steps taken up by the Union Government in the matter so far?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH)

- (a) Yes, Sir. National Commission for Women (NCW) has informed that a representative of the Bar Girls' Association had met a Member of the Commission requesting intervention of the Commission in the matter.
- (b),(c),(d)&(e) The NCW has constituted a committee to study the matter and the said Committee has left to Mumbai on 2.5.2005. The National Human Rights Commission (NHRC) has informed that a complaint was received by it on 12.4.2005 from the Bhartiya Bar Girls Union, Thane with a request that the Government of Maharashtra be directed not to close the dance bars without proper rehabilitation of the Bar Girls. The Commission, after perusal of the complaint, on 12.4.2005 directed that the complaint be transmitted to the Chief Secretary, Government of Maharashtra for his comments within four weeks. Accordingly, the directions of the Commission have been conveyed to the Chief Secretary, Government of Maharashtra with a request for his comments within four weeks from the date of receipt of the Commission's letter. The comments of the Chief Secretary, Government of Maharashtra are awaited by the NHRC.
- (f) The matter falls under the purview of the State Government.